

Date of Order

Orders

CA 91

27.8.92

None present for the applicant.

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is fit to be declined for registration under Rule 3 (4) of the C.A.T. Procedure Rules 1987.

Let the case be placed before the court for appropriate order on 22.9.92.

(V.K. Bhatt)

Deputy Registrar.

24/9/92

Applicant present in person, due to advocate strike the case may be listed on 13/10/92 for direction.

(B. B. Mahajan)

Member (Adm.)

(D. L. Mehta)

Vice-Chairman

13-10-92

None present on behalf of the parties. Defects have not been removed despite opportunities given. Registration of application is declined.

(B. B. Mahajan)

Member (Adm.)

(D. L. Mehta)

Vice-Chairman

Order not
submitted
waived
5022/92
dated 22/9/92